

Sr. No. 19/2022

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 111
CP No. (IB)- 93/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

Manglam Yarn Agencies

...Operational Creditor

Versus

Suzuki Textiles Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : Akanksha Noval, Adv.

For the Corporate Debtor : None-appeared

ORDER

Heard Ms. Akanksha Noval, Adv. appearing for the Petitioner/ Operational Creditor. None appears for the Respondent/ Corporate Debtor. It has been submitted by the counsel for the Petitioner that CIRP has already been initiated against the Respondent/ Corporate Debtor in CP No. (IB)- 275/9/JPR/2019 (i.e. M/s Sangam (India) Ltd. Vs. M/s Suzuki Textiles Ltd.) vide order dated 31.01.2022. In view of the same, learned counsel for the Operational Creditor/ Petitioner is directed to put forth his claim before the IRP/ RP who shall consider the same. CP is disposed of accordingly.

-Sd-
(Deep Chandra Joshi)
Judicial Member

-Sd-
(Raghu Nayyar)
Technical Member

February 18, 2022
HA

